

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 26 of 1996.

Monday this the 8th day of January, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

V. Sudhakaran,
Kuzhiyathu Veedu, Edakkad P.O.,
Kollam District., working as
Senior Telephone Supervisor(0),
Telephone Exchange, Karunagappally. Applicant

(By Advocate Shri K.K. Balakrishnan)

Vs.

1. Union of India rep. by Secretary,
Ministry of Communications,
Government of India,
Sanchar Bhavan, New Delhi.

2. Chief General Manager,
Telecommunication, Trivandrum.

3. General Manager, Telecommunication,
Secondary Switching Area, Kollam,
Kollam District. Respondents

(By Advocate Shri K.S. Bahuleyan for Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 8th January, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to respondents to
refix his pay. He made a representation (A-1) and that
was rejected by A4 order. A4 order does not consider the
representation on merits. It merely states that the
judgment in another case will not govern the case of
applicant.

2. Standing counsel appearing on notice submits that A-1 will be considered on its merits and appropriate orders passed within three months from today. He submits further that he will forward a copy of the original application and a copy of this order to respondents for compliance.

3. We record the submissions. It is made clear that we have not expressed any opinion on the merits.

4. Original application is disposed of as aforesaid. No costs.

Monday this the 8th day of January, 1996.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

rv8/1

List of Annexures

1. Annexure A1: Representation of the applicant submitted before 2nd respondent, Chief General Manager, Telecom., Tvm. dated 5.10.94.
2. Annexure-A4: Communication from the office of the 3rd respondent, General Manager, Telecom, Kollam by No.Q/132/III/38 dated 16.6.1995.